

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:7772  
ANSWERED ON:16.05.2000  
INDIAN PENAL CODE  
A.D.K. JEYASEELAN

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether National Commission on Women has recommended amendment of section 375 of the Indian Penal Code;
- (b) if so, the reaction of the Government thereto; and
- (c) the time by which a final decision is likely to be taken in the matter ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI I.D. SWAMI)

(a): The Law Commission of India in its 172nd Report has, after taking into account, inter alia, the views of the National Commission of Women, recommended changes for widening the scope of the offence in section 375 of the Indian Penal Code, 1860.

(b)&(c): The recommendations of the Law Commission of India would be examined in consultation with the State Governments as Criminal Law is on the Concurrent List to the Seventh Schedule of the Constitution of India. It is difficult to indicate any timeline in this regard.